

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 1427 of 96

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman

DIPAK KR. MITRA

VS

UNION OF INDIA & ORS.

For the applicant : Mr. B.S. Ray, counsel

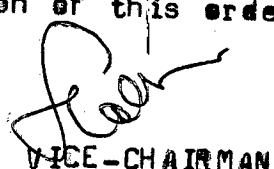
For the respondents: Ms. U. Sanyal, counsel

Heard on : 14.1.98

Order on : 14.1.98

O R D E R

Heard both the parties. At the time of hearing the application for admission the 1st. counsel appearing for the petitioner files an application wherein the petitioner has prayed for withdrawal of the Original Application on the ground that he has been compulsorily retired in the meantime by the respondent authorities. It is, however, submitted before me by the 1st. counsel for the petitioner that a representation dated 6.2.97 addressed to the Divisional Railway Manager, Eastern Railway, Howrah for allowing him medical leave of 75 days for the period from 14.10.96 to 29.12.96 and to release him the salary for the said period is pending. It is submitted on behalf of the petitioner that for non-disposal of the said representation the petitioner has been suffering a great financial loss. Anyway on the merit of the said representation this Tribunal is not passing any order. The Original Application is rejected for being withdrawn, but the respondents are directed to consider and dispose of the petitioner's representation dated 6.2.97 as per Annexure SA/3 after giving him an opportunity of hearing within 6 weeks from the date of communication of this order.


Vice-Chairman